

Pradesh State Dairy Development Corporation for the year 1982-83.

(Interruptions)

MR. SPEAKER: Shri Natwar Singh.

- (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—6125/88]

(Interruptions)

MR. SPEAKER: Sit down. I have not allowed anybody.

(Interruptions)

MR. SPEAKER: There is a statement going on.

- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—6125/88]

(Interruptions)

MR. SPEAKER: Nothing goes on record. Nobody is allowed except the Foreign Affairs Minister.

- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the years 1980-81 and onwards within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—6126/88]

(Interruptions)\*\*

12.08 hrs.

STATEMENT RE: DRAWAL OF AN ADVANCE OF RS. 1.80 CRORES FROM CONTINGENCY FUND OF INDIA TO MEET 'CHARGED EXPENDITURE' FOR SUPERNUMERARY POSTS ETC.

- (4) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Reports and Audited Accounts of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1984-85 and onwards within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT—6127/88]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH): The Ministry of External Affairs urgently require a sum of Rs. 1.80 Crore under 'Charged Head' for creation of 83 supernumerary posts and upgradation of 272 posts following identical judgements delivered by the Supreme Court of India and Central Administrative Tribunal in the two cases of Karam Singh Vs Union of

[Sh. K. Natwar Singh]

India and P.N. Tandon Vs Union of India respectively. Both the cases pertain to revision of seniority of promotee Assistants and grant of promotion to them retrospectively. The former case was filed in the Supreme Court in 1980 and the judgement has been delivered on 11.12.1987. The latter case of 'P.N. Tandon Vs Union of India' was originally filed in the High Court in 1974 and was later transferred to the Central Administrative Tribunal in 1985. The Judgement was delivered in this case on 12.2.1988 and has to be implemented within 3 months (i.e. by 11.5.1988). In both these cases the courts have ordered revision of seniority list and grant of promotion to all promotee Assistants similarly placed with retrospective effect. The courts have also directed that officials already promoted on the basis of the impugned seniority list should not be reverted and may be accommodated by creating supernumerary posts. The total expenditure required to implement the judgements and to pay arrears of pay and allowances is estimated at Rs. 1.80 crore. Since this is a post budgetary development and no funds are available under the 'Charged Head', it has been decided to draw and advance from the Contingency Fund of India which would be recouped by obtaining a supplementary appropriation in the first batch in 1988-89.

[English]

PROF. K.K. TEWARY (Buxar): There has been a demand in the Bangladesh Parliament to close down the Indian Mission in Dhaka. The President of Bangladesh has blamed the Government of India for arming the Chakmas and instigating violence.

[Translation]

MR. SPEAKER: Please give in writing.

(Interruptions)\*\*

MR. SPEAKER: Nothing goes on record like that. Not allowed.

(Interruptions)\*\*

MR. SPEAKER: You cannot take the time of the House like this. You have to take my permission.

PROF. K.K. TEWARY: Why don't you allow me Sir?

MR. SPEAKER: I can allow you under some rules on some motion. Not like this. Mr. Tewary, you have got the Rules Book, you must go according to them.

(Interruptions)\*\*

MR. SPEAKER: Not like this.

12.11 hrs.

MATTER UNDER RULE 377

[MR. DEPUTY SPEAKER *in the Chair*]

[English]

(i) Demand for a bridge on Kosi river near Forbesganj

DR. G.S. RAJHANS (Jhanjharpur): In the wake of the Chinese aggression in 1962,